

[Shri Vidya Charan Shukla]

- with an explanatory memorandum.
- (viii) G. S. R. 72 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
- (ix) G. S. R. 88 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
- (x) G. S. R. 93 published in Gazette of India dated the 15th January, 1971.
- (xi) G. S. R. 118 published in Gazette of India dated the 21st January, 1971 together with an explanatory memorandum.
- (xii) G. S. R. 221 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (xiii) S. Os. 99 and 100 published in Gazette of India dated the 1st January, 1971 together with an explanatory memorandum. [Placed in Library. See No. LT—130/71].
- (8) A copy of the West Bengal Duty on Inter-State River Valley Authority Electricity Act, 1971 (President's Act No. 5 of 1971) published in Gazette of India dated the 1st April, 1971. under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT—131/71].

PASSPORTS (THIRD AMENDMENT) RULES, 1970

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : I beg
to lay on the Table a copy of the Passports
(Third Amendment) Rules, 1970 (Hindi and
English versions) published in Notification
No. G.S.R., 1793 in Gazette of India dated
the 13th October, 1970, under sub-section (3)

of section 24 of the Passports Act, 1967.
[Placed in Library. See No. LT—132/71].

12.32 hrs.

ESTIMATES COMMITTEE

Hundred and thirty-second and Hundred and thirty-third Reports

SECRETARY : I beg to lay on the
Table the following two Reports of the
Estimates Committee (Fourth Lok Sabha)
which were presented to the Speaker by the
Chairman, Estimates Committee on the 26th
December, 1970 :—

- (1) Hundred and thirty-second Report
on action taken by Government on
the recommendations contained in
their Hundred and sixteenth Report
on the Ministry of Labour,
Employment and Rehabilitation
(Department of Labour and Em-
ployment—Employees' Provident
Fund Organisation).
- (2) Hundred and thirty-third Report
on action taken by Government on
the recommendations contained in
their Hundred and twenty-third
Report on the Ministry of Labour,
Employment and Rehabilitation
(Department of Labour and Em-
ployment)—Employees' State Insur-
ance Corporation.

ASSENTS TO BILLS

SECRETARY : Sir, I lay on the Table
following thirteen Bills passed by the Houses
of Parliament during the current session and
assented to since a report was last made to
the House on the 24th March, 1971 :—

- (1) The Appropriation (Railways) Vote
on Account Bill, 1971.
- (2) The Appropriation (Railways) Bill,
1971.
- (3) The Manipur Appropriation (Vote
on Account) Bill, 1971.
- (4) The Manipur Appropriation Bill,
1971.
- (5) The Appropriation Bill, 1971.

- (6) The Appropriation (Vote on Account) Bill, 1971.
- (7) The Imports and Exports (Control) Amendment Bill, 1971.
- (8) The Orissa Appropriation (Vote on Account) Bill, 1971.
- (9) The Orissa Appropriation Bill, 1971.
- (10) The Mysore Appropriation (Vote on Account) Bill, 1971.
- (11) The Mysore Appropriation Bill, 1971.
- (12) The West Bengal Appropriation (Vote on Account) Bill, 1971.
- (13) The West Bengal Appropriation Bill, 1971.

**CORRECTION OF ANSWER TO S. Q.
NO. 131 DATED 16.11.70 RE. NON-
UTILISATION OF N.D.M.C.
HOTEL IN CHANAKYAPURI**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): In reply to part (c) of Starred Question No. 131 in the Lok Sabha asked by Shri Hardyal Devgun on the 16th November, 1970, it was stated that the New Delhi Municipal Committee invited tenders on five separate occasions for licensing of the hotel at Chanakyapuri. The Committee, in fact, invited tenders on six different occasions. The details of the tenders received on the sixth occasion are annexed.

Statement

S. No.	Name of the Party	Offer made	Remarks
1.	M/s Hotel President Delhi Gate, New Delhi.	(a) Rs. 12 lacs per annum if extensive additions and alterations are carried out at their cost. (b) Rs. 15 lacs per annum if extensive additions and alterations to make building fit for use as a Hostel etc. are carried out by the New Delhi Municipal Committee.	For entire building. —do—
2.	M/s. Flury's Swiss Confectionery Pvt. Ltd. 18, Park Street, Calcutta-16. (A subsidiary concern of M/s. Amin Chand Pyare Lai)	(a) Rs. 3 lacs for the 1st year starting from 1st September 1970. (b) Rs. 10 lacs per year for subsequent 5 years. (c) Rs. 15 lacs per year for subsequent 10 years. (d) Rs. 18 lacs per year for subsequent 10 years. (e) Rs. 21 lacs per year for balance 4 years.	—do— —do— —do— —do— —do—
3.	M/s. National Mineral Development Corporation	Rs. 2.50 p.m. per square ft.	For non-hotel use for the V and VI floors.

STATEMENT RE. FINDINGS OF COMMISSION ON INCIDENTS IN RESPECT OF S.S.P. PROCESSION IN DELHI

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPTT. OF ELECTRONICS, DEPTT. OF ATOMIC ENERGY AND DEPTT. OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT): The House may recall that a Com-

mission, consisting of Shri Justice Alladi Kappuswamy of the Andhra Pradesh High Court, had been appointed under the Commissions of Inquiry Act, 1952, to inquire into the incidents that had taken place in Delhi on 6th April, 1970, in connection with the procession taken out by the Samyukta Socialist Party. The report of the Commission has been received. The findings have been summarised by the Commission in Para 175 of the report and copies of it are laid on the Table of the House. The